GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 3648

TO BE ANSWERED ON THE 10TH DECEMBER, 2019/ AGRAHAYANA 19, 1941 (SAKA)

CHILD ABUSE BY MOTHERS

†3648. SHRI MANSUKHBHAI DHANJIBHAI VASAVA: SHRI CHHATAR SINGH DARBAR: DR. VIRENDRA KUMAR:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether certain incidents have come to light in which some women behaved in a cruel manner with their own minor children at the behest of anti social elements as well as policemen;
- (b) if so, the details thereof during the last five years including in Uttar Pradesh, State-wise;
- (c) whether the Government of Uttar Pradesh has received complaints of such afflicted children in the year 2015;
- (d) if so, the details thereof along with the action taken against such criminals so far;
- (e) the efforts being made by the Government to check such cases and protect/save the innocent children; and
- (f) whether there is any legal provision for such women criminals and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY)

- (a) to (d): Data is not maintained centrally.
- (e): Does not arise in view of the reply to (a) to (d) above.
- (f): There is no specific legal provision in this regard in the Indian Penal Code.

 However, the State Governments are competent to deal with such offences under the extant provisions of laws.
